

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI  
SPECIAL BENCH**

**CP/CA. No. 64(ND)/2016**

**IN THE MATTER OF:**

<b>M/s Princep Trade &amp; Finance Pvt. Ltd.&amp;ors</b>	<b>....</b>	<b>APPLICANT / PETITIONER</b>
<b>Vs.</b>		
<b>M/s BRL Finlease Ltd. &amp; Ors.</b>	<b>....</b>	<b>RESPONDENT</b>

**SECTION:**

**Under Section 397/398**

**Order delivered on 13.09.2017**

**Coram:**

**R. VARADHARAJAN  
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN  
HON'BLE MEMBER (TECHNICAL)**

**For the APPLICANT / PETITIONER**

:- Mr. Govind Rishi, Advocate  
Mr. Devashish, Advocate

**For the RESPONDENT**

:- Ms Easha Kadian, Advocate

**ORDER**

Learned Counsel for the parties are present and represents that the matter is part heard before the Hon'ble Principal Bench. In view of the same, the hearing is deferred and let the matter be placed before the Hon'ble Principal Bench on 23<sup>rd</sup> October 2017.

Sd/-

**(DEEPA KRISHAN)  
MEMBER (TECHNICAL)**

Sd/-

**(R. VARADHARAJAN)  
MEMBER (JUDICIAL)**